

Text Books for Delhi Schools

3754. Shri D. C. Sharma: Will the Minister of Education be pleased to state:

(a) whether it is a fact that the text books for primary and middle school students in Delhi and New Delhi are very frequently changed;

(b) whether it is a fact that in certain schools books are changed every year or every alternative year;

(c) if so, the reasons therefor; and

(d) the steps taken or proposed to be taken to put a stop to such changes at least to safeguard the interests of the children of the low income group who go in for the purchase of second-hand books?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). No, Sir.

(c) and (d). Do not arise.

Indo-Commercial Bank

3755. Shri Muthiah: Will the Minister of Finance be pleased to state:

(a) what action have Government taken in the case of Indo-Commercial Bank which was amalgamated with the Punjab National Bank to repay the depositors fully;

(b) what percentage of the deposit amounts has so far been repaid to the depositors of the Indo-Commercial Bank; and

(c) what steps are proposed to be taken by Government against the Directors of the Indo-Commercial Bank to collect large amounts lent by them on their security and for which those Directors of the said Bank are answerable?

The Minister of Finance (Shri Morarji Desai): (a) Payments to the depositors of the Indo-Commer-

cial Bank are to be made in accordance with the provisions of the scheme of amalgamation as sanctioned by the Central Government in February, 1961.

(b) Approximately 53 per cent of the amount due to the depositors has been paid, and further payments, if any, will be made, as and when the frozen assets of the Indo-Commercial Bank are realised by the transferee bank.

(c) The question whether any misfeasance proceedings can be instituted against the directors of the Indo-Commercial Bank is still under consideration.

Children of Ex-Political Sufferers

3756. Shri Sarkar Murmu: Will the Minister of Home Affairs be pleased to state:

(a) whether any aid is being given to the children of ex-political sufferers;

(b) if so, whether such aid is also given to the children of those ex-political sufferers who are at present not unemployed; and

(c) the criteria of the eligible candidates?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) to (c). Relief and rehabilitation of political sufferers is the concern of the State Governments who have formulated their own schemes for the purpose. In individual cases of hardship, assistance is also given to political sufferers from the Home Minister's Discretionary Grant. There is no provision for making direct financial grants to the children of political sufferers separately. The Government of India have, however, initiated a scheme for grant of educational concessions to the children of political sufferers in the States and the Union Territories. According to the scheme, the Centre will bear the entire cost of concessions in respect